

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

M.A. NO. 444 of 1993 and
O.A. No. 484 of 1993.
~~T.A. No.~~

DATE OF DECISION 04th January, 1994.

Shri Ragurajsingh Rampalsingh Thakore, Petitioner

Shri M.S.Trivedi & Shri S.H.Asran Advocate for the Petitioner(s)

Versus

Union of India and ors. **Respondent**

Shri N.S.Shevde **Advocate for the Respondent(s)**

CORAM :

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. K.Ramamoorthy : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

: 2 :

Shri Raghurajsingh Rampalsingh Thakore,
Ex-employee, Railway Administrative,
Chandkheda, Ahmedabad.

...Applicant.

(Advocate : Mr. M.S. Trivedi)

Versus

1. Union of India, through
The General Manager,
Western Railway, Churchgate,
Bombay.
2. The Deputy Chief Controller, of
Stores, Western Railway,
Churchgate, Bombay.
3. District Controller of Stores,
Western Railway,
Sabarmati, Ahmedabad.

...Respondents.

(Advocate : Mr. N.S. Shevde)

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O R A L J U D G M E N T

M.A. No. 444 OF 1993 and
O.A. No. 484 OF 1993.

Dated : 04th Jan. 1994.

Per : Hon'ble Mr. N.B. Patel : Vice Chairman

Mr. M.S. Trivedi states that the applicant has already preferred a departmental appeal in July, 1988 but he has so far not received any intimation whether the appeal is decided or not. In the circumstances, the respondents are directed to communicate to the applicant the decision taken in the appeal, if the same is already decided, within two weeks of the date of receipt of a copy of this order. If the appeal is so far not decided, the respondents are directed to decide the appeal within a period of six weeks from the date of the receipt of a copy of this order and to communicate to the applicant the decision taken

in ~~app~~

: 3 :

in appeal within a period of seven days from taking the decision.

In view of these directions, Mr. M. S. Trivedi does not press the M.A. and the O.A. with liberty to the applicant to file a fresh O.A. in the event of his being aggrieved by the decision in the appeal. M.A. and O.A. stands disposed of as not pressed. ^{with liberty as may be} No order as to costs.

(K. Ramamoorthy)
Member (A)

(N. B. Patel)
Vice Chairman

AIT

CENTRAL ADMINISTRATIVE TRIBUNAL
Ahmedabad Bench

Application No. cal 48493 of 19

Transfer Application No. _____ Old W.Pett No. _____

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated : 11/1/94

Countersigned :

Am. Devi
31/1/94

Section Officer/Court officer

seeleaf
Signature of the Dealing Assistant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT NEW DELHI

INDEX SHEET

CAUSE TITLE..... 041484173..... OF 198□.

NAMES OF THE PARTIES..... MR. R. R. Thakore

VERSUS

U. S. I. 2 021

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